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MR. DEPUTE CHAIRMAN; Do you A- 'ant to reply':

SARDAR SY/ARAN SINGH: What >hall I say? I do not wish to use the word silly or oolish. The silly and foolish suggestion, I think, should remain rather untouched.

SHRI CHTTA BASU (West I tl ink the Government is Bengal); committed to Parliament and to the country that hey would spare no pains to recov sr the territories which are now illeg; lly occupied by China. May I know whether the Government, in this context, have examined the political implications arising out of the hesitation of the USSR Government in not issuing immediately a corrigendum 11 show the correct position of India' map visa-vis China? May I understand from this, from the hesitation of 1 le USSR that they are not even tod; y in a position to side with Indi'a in the matter of our territory vis-a.vis the Chinese claim on Indian territory? so, would the Government make everv possible effort to make the USSR issue a corrigendum witht ut any further delay? In that respe.-t what steps have the Government taken so far? If they have not takei any step, it is a dereliction of duty on the part of the Government und it is a breach trust of the nation.

SARDAR SWARAN SINGH: With regard to the first question, I have already said and I would repeat that continued Pi inting of maps with wrong bounds ries has political implications and it i for this reason that we have been p essing them that they -hould correct these maps. Obviously the implications are in relation to our dispute v ith China because what is our territory they show as Chinese territory. It is quite obvious. It •does not require much elaborate presentation to arrive at that conclusion. Then, with regard to the second

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question, I think he unwittingly used the word 'side' in his question: Is the Soviet Union not prepared to side with India? We do not want them to side with us. We only want them to see the correct state of affairs and to show the boundary which is the correct boundry, whether they side with us or they do not side with us.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE NAVY ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH

MAHIDA): Sir, I beg to lay on the Table under section 185 of the Navy Act, 1957 a copy each of the following Notifications" (in English and Hindi) of the Ministry of Defence: —

- (i) Notification S.R.O. No. 294-A, dated the 29th May, 1970, publishing the Navy (Pension) Amendment Regulations, 1970. (Placed in Library See No. LT-384570).
- (ii) Notifiction S.R.O. No. 21-E, dated the 6th June, 1970, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Eighth Amendment) Regulations, 1970 (Placed in Library,. See No.! LT-3846|70).

NOTIFICATION UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

वैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधसी राम सेवक): श्रीमन् में श्राप की श्राज्ञा से उद्योग (विकास तथा विनियमन) श्रीधिनियम, 1951 की धारा 18-क की उपधारा (2) के अधीन वैदेशिक व्यापार मंत्रालय की अधिसूचना एस० श्रो० नं० 2377, दिनांक 14 जुलाई, 1970 की एक प्रति